

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.101- C.P.(IB)/161(AHM)2023
With
ITEM No. 102- IA/1343(AHM) 2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

DCM Shriram Credit & Investments Ltd
V/s

.....Applicant

The Maharaja Salt Works Company Pvt Ltd

.....Respondent

Order delivered on 07/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant : Mr. Navin Pahwa, Sr. Adv. a/w. Ms. Pragati Bansal, Adv.
For the Respondent : Mr. Jaimin Dave, Adv.

ORDER

Today, a new counsel for the respondent appeared, replacing the previous counsel, and stated that he has a NoC from the previous counsel and requested an adjournment to go through the record to which Learned Sr. Counsel for applicant has no objection. Let vakalatnama with NoC be filed during the course of the day.

Re-list for arguments on 26.02.2024.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)